

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH

**(through Hybrid Mode)
COURT-I**

Item No. 103

CP(IB) No.170/Chd/Pb/2022

IN THE MATTER OF:

State Bank of India

...Petitioner

Vs.

Ajay Gupta

...Respondent

Under Section: 95 IBC 2016

Order delivered on 23.04.2024

CORAM:

**SH. L.N. GUPTA
HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Rakshit Gupta, Advocate

For the Personal Guarantor : Mr. Nitin Kant Setia, Advocate

For the RP : Ms. Swati Saluja, Advocate

ORDER

On the last date of hearing, the matter was listed for filing objections by personal guarantor. It is stated by learned counsel for the personal guarantor that he has no instructions to appear in this matter on behalf of the personal guarantor, therefore, the personal guarantor is proceeded ex parte. List the matter for consideration on 21.05.2024.

-Sd/-
**(L. N. GUPTA)
MEMBER (T)**

-Sd/-
**(HARNAM SINGH THAKUR)
MEMBER (J)**

Pooja